



2026:AHC:43345

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 6929 of 2026

Alok Kumar Singh

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anchal Kumar Rao
Counsel for Opposite Party(s)	:	G.A., Vipul Kumar Singh

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Short counter affidavit filed on behalf of informant is taken on record.
2. Heard learned counsel for the applicant, learned A.G.A. for the State as well as Shri Vipul Kumar Singh, learned counsel for the informant and perused the material brought on record.
3. At the very outset, learned counsel for the informant submits that the matter has been settled between the parties and a notary affidavit has also been executed in this regard, which is annexed as Annexure-S.C.A.1 to the short counter affidavit filed today. In the said notary affidavit the informant states that he had implicated the applicant falsely. In fact no such incident took place. The applicant has not committed such offence with his minor daughter (victim) and he does not want to proceed further with the present proceeding initiated against the applicant.
4. Learned counsel for the applicant, thus, submits that as matter has been settled and the informant does not want to proceed further with the present proceeding initiated against the applicant, therefore, he may be enlarged on bail. Several other submissions in order to demonstrate the falsity of the allegations made against the applicant have also been placed before the Court. The circumstances which, according to the counsel, led to the false implication of the accused have also been mentioned. It has also been assured on behalf of the applicant that he is ready to cooperate with the process of law and shall faithfully make himself available before the court whenever required and is also ready to accept all the conditions which the Court may deem fit to impose upon him. He next submits that the applicant is in jail since 19.12.2025, with no criminal history.
5. Learned A.G.A. for the State has, however, opposed the prayer for bail.
6. Considering the overall facts and circumstances, the nature of allegations, the gravity of offence and without expressing any opinion on

merits, this Court finds it to be a fit case for bail. Accordingly, the bail application stands allowed.

7. Let the applicant-Alok Kumar Singh, be enlarged on bail in Case Crime No. 517 of 2025, under Sections 65(1), 351(3) of B.N.S. and Section 3/4(ii) of Protection of Children From Sexual Offences Act, Police Station- Campierganj, District- Gorakhpur, on executing a personal bond and furnishing two local sureties each in the like amount to the satisfaction of the court concerned with the following conditions:

- i) The applicant shall not tamper with the prosecution evidence.
- ii) The applicant shall not threaten or harass the prosecution witnesses.
- iii) The applicant shall appear on the date fixed by the trial court.
- iv) The applicant shall not commit an offence similar to the offence of which the applicant is accused, or suspected of the commission.
- v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade such person from disclosing facts to the Court or to any police officer or tamper with the evidence.

8. In case of default of any of the conditions enumerated above, the informant would be free to move an application for cancellation of bail before this Court.

(Dr. Gautam Chowdhary,J.)

February 25, 2026

Mustaqeem.